

ITEM NO.4

COURT NO.7

SECTION IVA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).6748/2007

(From the judgement and order dated 10/04/2006 in WP
No.2518/2002 of The HIGH COURT OF M.P JABALPUR BENCH AT
GWALIOR)

STATE OF M.P. & ORS.

Petitioner(s)

VERSUS

MUNNALAL TRIPATHI (D) BY LRS & ANR. Respondent(s)
(With appln(s) for c/delay in filing SLP and prayer for interim
relief and office report) (FOR FINAL DISPOSAL)SLP(C) NO. 6749 of 2007
(With appln(s) for c/delay in filing SLP and office report)
(FOR FINAL DISPOSAL)SLP(C) NO. 6750 of 2007
(With appln(s) for c/delay in filing SLP and office report)
(FOR FINAL DISPOSAL)SLP(C) NO. 24828 of 2008
(With appln(s) for c/delay in filing SLP and office report)
(FOR FINAL DISPOSAL)SLP(C) NO. 27896 of 2008
(With appln(s) for c/delay in filing SLP and office report)
(FOR FINAL DISPOSAL)Civil Appeal NO. 4427 of 2008
(With office report)SLP(C) NO. 24266 of 2008
(With appln(s) for c/delay in filing SLP and office report)
(FOR FINAL DISPOSAL)SLP(C) NO. 24267 of 2008
(With appln(s) for c/delay in filing SLP and office report)
(FOR FINAL DISPOSAL)SLP(C) NO. 24268 of 2008
(With appln(s) for c/delay in filing SLP and office report)
(FOR FINAL DISPOSAL)

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SLP(C) NO. 24269 of 2008
(With appln(s) for c/delay in filing SLP and office report)
(FOR FINAL DISPOSAL)SLP(C) NO. 24270 of 2008
(With appln(s) for c/delay in filing SLP and office report)
(FOR FINAL DISPOSAL)SLP(C) NO. 24271 of 2008
(With appln(s) for c/delay in filing SLP and office report)
(FOR FINAL DISPOSAL)SLP(C) NO. 24272 of 2008
(With appln(s) for c/delay in filing SLP and office report)

(FOR FINAL DISPOSAL)

SLP(C) NO. 24273 of 2008
(With appln(s) for c/delay in filing SLP and office report)
(FOR FINAL DISPOSAL)

SLP(C) NO. 9856 of 2009
(With appln(s) for c/delay in filing SLP and office report)
(FOR FINAL DISPOSAL)

SLP(C) NO. 26507 of 2008
(With appln(s) for c/delay in filing SLP and office report)
(FOR FINAL DISPOSAL)

SLP(C) NO. 1014 of 2008
(With appln(s) for c/delay in filing SLP and permission to file
additional documents and permission to file counter affidavit
and prayer for interim relief and office report)
(FOR FINAL DISPOSAL)

SLP(C) NO. 7133 of 2005
(With prayer for interim relief and office report)

SLP(C) NO. 23996 of 2008
(With appln(s) for c/delay in filing SLP and office report)
(FOR FINAL DISPOSAL)

SLP(C) NO. 24097 of 2008
(With appln(s) for c/delay in filing SLP and exemption from
filing O.T and office report) (FOR FINAL DISPOSAL)

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Date: 12/01/2012 These Petition were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASOK KUMAR GANGULY
HON'BLE MR. JUSTICE T.S. THAKUR

For Petitioner(s) Mr. B.S. Banthia, Adv.
 Mr. Anil Pandey, Adv.
 Mr. Vikas Upadhyay, Adv.

Ms. Vibha Datta Makhija, Adv.

For Respondent(s) Dr. Sumant Bhardwaj, Adv.
 Mr. Ajit Kumar Gupta, Adv.
 Ms. Archana Pathak Dave, Adv.
 Ms. Mridula Ray Bharadwaj, Adv.

Mr. Ajay Sharma, Adv.

Mr. Rajesh, Adv.

Mr. Ramesh Chandra Mishra, Adv.

Mr. P.Vinay Kumar, Adv.

Mr. Aftab Ali Khan, Adv.

Mr. Daya Krishan Sharma, Adv.

Mr. Shiv Sagar Tiwari, Adv.

UPON hearing counsel the Court made the following
O R D E R

Civil Appeal No. 4427 of 2008
and
SLP(C) No. 7133 of 2005

We have heard learned counsel for the parties.

Considering the nature of the controversy involved between the parties and also the order which has been passed by the High Court in connected matters upholding the rights of the

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employees to get pension, we are not inclined to interfere with the impugned order of the High Court. The Civil Appeal and the Special Leave Petition are dismissed.

In rest of the Special Leave Petitions

We have heard learned counsel for the parties.

Considering the facts and circumstances of the case and delay which has been involved in these cases, we are dismissing the Special Leave Petitions on the ground of delay.

(KUSUM SYAL)
SR.P.A

(VINOD KULVI)
COURT MASTER

(Signed Order in Civil Appeal is placed on the file)

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IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 4427 OF 2008

STATE OF M.P. & ORS.

...APPELLANT(S)

VERSUS

LAXMI NARAYAN SHARMA

.....RESPONDENT

O R D E R

We have heard learned counsel for the parties.

Considering the nature of the controversy involved between the parties and also the order which has been passed by the High Court in connected matters upholding the rights of the employees to get pension, we are not inclined to interfere with the

impugned order of the High Court. The Civil Appeal is
dismissed.

.....J
(ASOK KUMAR GANGULY)

.....J
(T.S. THAKUR)

New Delhi;
Dated: JANUARY 12, 2012